

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 176  
TO BE ANSWERED ON 04.02.2019**

**ABUSE OF DOMESTIC WORKERS**

**176. SHRI VISHNU DAYAL RAM:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware that domestic workers in the country who routinely face abuse of different kinds are severely underpaid and overworked and if so, the details thereof;**
- (b) whether the Government is working on any proposal for complete regulation of the industry/domestic workers; and**
- (c) if so, the details thereof along with the status of the said proposal?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (c): The Central Government has not enacted any separate law to protect the interest of domestic workers. However, the Unorganized Workers' Social Security Act, 2008 has been enacted for providing social security to all unorganized workers including domestic workers. The Act provides formulation of social security schemes viz. life and disability cover, health and maternity benefits & old age protection. The State Governments are mandated under the Unorganized Workers' Social Security Act, 2008 to formulate suitable welfare schemes for unorganized sector workers including domestic workers relating to provident fund, employment injury benefits housing, education schemes for children, skill up gradation of workers, financial assistance & old age homes. The funds allocated by the State Government for this purpose is not centrally maintained. The Central Government does not allocate funds for any scheme exclusively for domestic workers.**

**The Ministry of Labour & Employment is considering to formulate a National Policy on Domestic Workers which is in the draft stage. The salient features of the proposed draft National Policy on Domestic Workers are as under:-.**

**Contd..2/-**

- (i) Inclusion of Domestic Workers in the existing legislations.**
- (ii) Domestic workers will have the right to register as unorganized workers. Such registration will facilitate their access to rights & benefits.**
- (iii) Right to form their own associations/unions.**
- (iv) Right to minimum wages, access to social security.**
- (v) Right to enhance their skills.**
- (vi) Protection of Domestic Workers from abuse and exploitation.**
- (vii) Domestic Workers to have access to courts, tribunals for grievance redressal.**
- (viii) Establishment of a mechanism for regulation of private placement agencies.**
- (ix) Establishment of a grievance redressal system for domestic workers.**

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